

<u>The Gauhati High Court, At Guwahati</u> [HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List

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IT IS F	IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE		
TAKE	AKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.		
@	BENCH	NAME OF THE JUDGES	PERIOD
	 I DIVISION BENCH-I COURT NO. 1 This Bench will take up matters pertaining to: Writ Appeals other than Foreigner matters and matters pertaining to Board of Revenue. All Contempt Matters. SARFAESI Act matters. Hill Reference matter. Income Tax Appeal. Appeals under Companies Act. PIL and taken up matters. Any such matters as may be specifically directed to be listed. 	HON'BLE THE CHIEF JUSTICE AND HON'BLE MRS. JUSTICE SUSMITA PHUKAN KHAUND	FROM 28-08-2023 TO 08-09-2023
	 I DIVISION BENCH- II [COURT NO. 2] This Bench will take up matters pertaining to: WP(C) relating to Police and Army Actions. Custodial Death. Writ Petition (Foreigners Matters). Writ Appeal (Foreigners Matters). Writ Appeal pertaining to matters of Board of Revenue. Habeas Corpus matters.	HON'BLE MR.JUSTICE LANUSUNGKUM JAMIR AND HON'BLE MRS. JUSTICE MITALI THAKURIA	- D O-
	[CIVIL BENCH] [COURT NO. 3] This Bench will take up matters pertaining to 1. Writ Petitions pertaining to transfer, pension, suspension, payment of salary and allowances (Pertaining to Civil Bench-II and III). 2. Writ Petitions pertaining to series matters. (Relating to Civil Bench-II,III, IV and V)	HON'BLE MR. JUSTICE MANASH RANJAN PATHAK	- D Ø-

[CIVIL BENCH-V] [COURT NO. 5] This Bench will take up matters pertaining to: 1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-V. 2. Writ Petition relating(Civil) to Land Matters. 3. Residuary Writ Petitions pertaining to Civil Bench-V. 4. Writ Petition(Civil) relating to Tax matters pertaining to Civil Bench-V. (Matters of the year 2022 and onwards)	HON'BLE MR. JUSTICE SUMAN SHYAM	- D 0-
This Bench will take up matters pertaining to: (Other than matters relating to transfer/pension/suspension/payment of salary and allowances):- 1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools. 2. Writ Petition (Civil) relating to Academic Matters. 3. Writ Petition (Civil) relating to Academics Institutions.	HON'BLE MR. JUSTICE ACHINTYA MALLA BUJORBARUA	- D O-
[SPECIAL DIVISION BENCH] [COURT NO. 7] This Bench will take up matters pertaining to: Death Reference Cases. Criminal Appeal including Hill Appeal Criminal Appeal (J). All Criminal Appeals. Writ Petitions against Order of CAT. Confirmation of Decree of Divorce and Such Matrimonial Appeals. Any such matters as may be specifically directed to be listed.	HON'BLE MR.JUSTICE KALYAN RAI SURANA AND HON'BLE MRS. JUSTICE MALASRI NANDI	- D O-
[CRIMINAL MATTERS] [COURT NO. 9] This Bench will take up Matters pertaining to: 1. Bail matters (Relating to offences under Special Acts including PC act and POCSO Act). 2. Criminal Appeal.(Including fresh cases) 3. Criminal Appeal (J).(Including fresh cases) 4. Criminal Petition.(Including motion) 5. Criminal Revision Petition. (Including motion) 6. W.P.(Crl.) Matters(Other than Habeas Corpus and relating to offences under Special Acts including PC Act and POCSO Act).	HON'BLE MR. JUSTICE AJIT BORTHAKUR	-DO-

This Bench will take up Matters pertaining to: (Other than matters relating to transfer/pension/suspension/payment of salary and allowances):- 1. Writ Petition (Civil) relating to State Govt. Employees. 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. (Matters from the year 2022 and onwards)	HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI	- D O-
[CIVIL BENCH-IV] [COURT NO. 12] This Bench will take up matters pertaining to: 1. Writ Petition (Civil) relating to Settlement by State Government etc. pertaining to Civil Bench-IV. 2. Residuary Writ Petitions pertaining to Civil Bench-IV. 3. Writ Petition (Civil) relating to Tax matters pertaining to Civil Bench-IV. 4. Writ Petition (Civil) under Labour and Industrial Law etc.	HON'BLE MR. JUSTICE MANISH CHOUDHURY	- D O-
[CIVIL BENCH-III] [COURT NO. 13] This Bench will take up Matters pertaining to: (Other than matters relating to transfer/pension/suspension/payment of salary and allowances):- 1. Writ Petition (Civil) relating to State Govt. Employees. 2. Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc. 3. Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces. (Matters up to the year 2021)	HON'BLE MR. JUSTICE SOUMITRA SAIKIA	- D 0-

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P	[CIVIL BENCH-I] [COURT NO. 14]	HOMBIE MD WITTER	
		HON'BLE MR. JUSTICE PARTHIVJYOTI SAIKIA	-DO-
	This Bench will take up Matters pertaining to:	PARIMIVIYOTI JAIRIA	
	1. R.F.A.		
	2. Second Appeal Order.		
	3. R.S.A.		
	4. M.F.A.		
	5. F.A.O.		
	6. Civil Revision Petition		
	7. Civil Revision Petition(I/O)		
	8. Testamentary Cases.		
	9. Arbitration Appeal.		
	10. Transfer Petition (Civil).		
	11. MAC Appeal.		
	12. Matrimonial Appeal(arising out of orders other than		
	Family Courts)		
	13. RERA Appeal.		
	14. LA Appeal.		
_	[CRIMINAL MATTERS] [COURT NO. 15]		
	[omman milimo [oom no. 10]	HON'BLE MR. JUSTICE	20
	This Bench will take up Matters pertaining to:	ROBIN PHUKAN	-DO-
	Bail matters (where punishment is less than or equal		
	to 7 years).		
	2. Bail matters (Relating to offences under Special Acts		
	including PC act and POCSO Act).		
	3. Criminal Appeal.(Including fresh cases)		
	4. Criminal Appeal (J). (Including fresh cases)		
	5. Criminal Petition (Including motion).		
	6. Criminal Revision Petition (Including motion).		
	7. Tr.Petition(Crl.).		
	8. W.P.(Crl.) Matters(Other than Habeas Corpus and		
	where punishment is less than 7 years).		
	9. All Criminal Revision Petition and Criminal Petition		
	arising out of N.I. Act.		
<u></u>	[CIVIL BENCH-V] [COURT NO. 17]		
		HON'BLE MR. JUSTICE	-DO-
	This Bench will take up matters pertaining to:	DEVASHIS BARUAH	
	Writ Petition (Civil) relating to Settlement by State		
	Government etc. pertaining to Civil Bench-V.		
	2. Writ Petition relating (Civil) to land Matters.		
	3. Residuary Writ Petitions pertaining to Civil Bench-V.		
	4. Writ Petition (Civil) relating to Tax matters		
	pertaining to Civil Bench-V.		
	(Matters up to the year 2021)		
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This Bench will take up Matters pertaining to: 1. Bail Matters (Where punishment is more than 7 years). 2. Criminal Appeal (Including fresh cases). 3. Criminal Appeal (Jail)(Including fresh cases). 4. Criminal Petition (Including motion). 5. Criminal Revision Petition (Including motion). 6. Tr.Petition(Crl.) (Including motion). 7. W.P.(Crl.) Matters(Other than Habeas Corpus and where punishment is more than 7 years).	HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY	- D O-
[CRIMINAL BENCH] [COURT NO. 24] This Bench will take up Matters pertaining to: Bail Matters (Where punishment is more than 7 years). Bail Matters (Where punishment is less than or equal to 7 years). Bail matters (Relating to offences under Special Acts including PC act and POCSO Act). Criminal Appeal. Criminal Appeal (Jail). Criminal Petition. Criminal Revision Petition.	HON'BLE MR. JUSTICE MRIDUL KUMAR KALITA	FROM 29-08-2023 TO 01-09-2023